

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 37/TT/2011

Date: 30.3.2012

To
Shri Rajiv Bhardwaj, MD,
Jaypee Powergrid Limited,
'JA' House, 63, Basant Lok,
Vasant Vihar,
New Delhi-110057

Subject: Petition for determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project located in the State of Himachal Pradesh to Abdullapur sub-station located in the State of Haryana

Sir,

Please refer to your petition mentioned above and to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 15.4.2012:-

- (i) Capital expenditure incurred as on actual date of commercial operation duly certified by the auditors and also additional capital expenditure incurred, if any, duly certified by the auditors or projected to be incurred, for both the assets;
- (ii) Corresponding details of actual loan (as per Form 13) and equity as on actual date of commercial operation and also that for additional capital expenditure, if any, for both the assets.
- (iii) Detailed justification of the DPR cost of ₹ 881.98 Crore, when in respect of a similar transmission project, with one exception of "Quad conductor" instead "Triple conductor", the Powergrid proposed the evacuation system of Karcham Wangtoo HEP (1,000 MW) vide letter dated 31/10/2002 to the Chief Engineer (SP&PA), CEA **at an estimated cost of ₹ 230 Crore only.**
- (iv) Justification for projected completion cost of the project at ₹ 981.07 Crore, vis a vis the Board approved DPR cost of ₹ 881.98 Crore in May, 2007;
- (v) Detailed explanation for inclusion of cost of equipment in Karcham Wangtoo switchyard under the scope of the transmission project, when as per norm, the switchyard cost is included in the generation cost;
- (vi) Justification for the cost of 80 MVAR reactor as ₹ 14.25 Crore, when Powergrid procures the same at half the cost;
- (vii) The basis of award of contract for procurement of materials and clarification as to whether competitive bidding route was followed for procuring the material, etc. for the construction of the project, as very high cost would result in high tariff for the beneficiaries. If the competitive bidding route was not adopted, the reason therefor;
- (viii) Why was the application for "Diversion of forest land for non-forest" made on 5.2.2008, when the evacuation system was decided much earlier in 2002 as transmission licence is not a pre-condition for grant of forest clearance? What was done by the petitioner to expedite the forest clearance?
- (ix) Details of the expenditure made for forest clearance as well as compensation;

- (x) Revised single Form – 2 clearly indicating the information on following assets:-
- (i) 400 kV D/C (quad) Karcham – Abdullapur basis line of length 212.736 km;
 - (ii) 2 bays each of Abdullapur and Karcham with commissioning 31/12/2011 which is yet to commission;
 - (iii) The LILO portion of the line commissioned in May, 2011.
- (xi) How is the power from Karcham Wangtoo Hydro Electric Projects flowing through the **dedicated** 400 kV D/C Baspa - Nathpa Jhakri transmission line on Karcham Wangtoo – N. Jhakri portion, since the transmission is a licenced activity?

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)

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4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No. 37/TT/2011

Date: 3.4.2012

To
Shri Rajiv Bhardwaj, MD,
Jaypee Powergrid Limited,
'JA' House, 63, Basant Lok,
Vasant Vihar,
New Delhi-110057

Subject: Petition for determination of tariff for transmission system associated with evacuation of power from Karcham Wangtoo Hydro Electric Project located in the State of Himachal Pradesh to Abdullapur sub-station located in the State of Haryana

Sir,

Please refer to your affidavit dated 6.2.2012 wherein it has been submitted that the LILO of Baspa- Nathpa Jhakri transmission line was commissioned on 26.5.2011. However, in the minutes of the 63rd OCC meeting of NRPC held on 17th June 2011, it has been indicated, at Sl. No. 8 of Para 9.6, that the LILO (Ckt. II) was charged on 30.5.2011. It is requested that the contradiction on the date of commissioning may also be explained while furnishing information sought by this Commission's earlier letter of 30.3.2012.

Yours faithfully,

(P.K.Sinha)
Assistant Chief (Legal)